

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 28556 OF 2024

**Between:**

Sannidhi Muthineni, D/o Sridhar Muthineni, Aged 20 years, Occ ; Student, R/o 24-7-318, Sri Sai Colony, Pragathi Nagar, Kazipet, Hanamkonda Warangal, 506004, Telangana.

.....PETITIONER

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not considering the representations dated 14/10/2024 sent through e-mail to permit the petitioner for 2nd phase of counselling under MBBS/BDS Courses under Management Quota (B- Category, C- Category/NRI) for the Academic Year 2024- 25, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondents No. 2 and, 3 to accept the representations dated 14/10/2024 sent through e-mail and permit the

petitioner to opt for 2nd phase of WEB options for B and, C category for the academic year 2024-25.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to accept the representations dated 14/10/2024, sent through e-mail and permit the petitioner to opt for 2nd phase of WEB options for B and C category for the academic year 2024- 25 pending disposal of the writ petition.

**Counsel for the Petitioner : SRI ABDUL KABEER**

**Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI G.RAVI, ADVOCATE FOR SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28556 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to respondent No.2 to accept the representation dated 14.10.2024 submitted by the petitioner through e-mail and permit the petitioner to opt for second phase of web

options for admission into MBBS/BDS course for the academic year 2024-25 under management quota 'B and C' category.

4. Learned counsel for the petitioner submits that on account of financial constraints, the petitioner could not apply for counseling in respect of management quota 'B and C' category seats. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 14.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2- University to decide the representation submitted by the petitioner by a speaking order within one week from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-K. SREE RAMA MURTHY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. The Principal Secretary, Medical and Health Family Ifis Department, Secretariat Buildings, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI ABDUL KABEER, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
6. Two CD Copies

**SA**

**BS**

*KA*

C.C. TODAY

HIGH COURT

DATED:15/10/2024



ORDER

WP.No.28556 of 2024

DISPOSING OF THE W.P  
WITHOUT COSTS.

9 copies  
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16/10/24